The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The cost of improved implements is subsidised by the Central Government to the extent of 25 per cent.

(b) In view of the special developmental needs of the Union Territories, the quantum of Central subsidy payable to them was raised to 50 per cent for one year with effect from the 10th June, 1963. On receipt of requests from the Union Territories of Delhi, Manipur and Andaman & Nicobar Islands, the grant of enhanced subsidy of 50 per cent has been extended to these Union Territories till the end of the Third Plan period.

(c) A uniform system of subsidy has already been adopted on an All-India basis, except in case of a few Union Territories which have their own peculiar conditions.

Beet Roots

902. **Shri Tan Singh**: Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether the possibility of growing beet roots in saline lands of Pachpadra, Phalodi and Pokaran areas of Rajasthan has been explored; and

(b) if so, the stage at which the matter stands at present?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The Government of Rajasthan have intimated that no work has so far been done for growing of beet roots in the areas in question.

(b) Does not arise.

---

12 hrs.

OBITUARY REFERENCE

(Shri R. Narayanaswami)

Mr. Speaker: I have to inform the House of the sad demise of Shri R. Narayanaswami who passed away at Thavaram on the 6th March, 1965, at the age of 71. He was a Member of the Second Lok Sabha during the years 1957 to 1962.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while to express its sorrow.

Members then stood in silence for a short while.

12.01 hrs.

RE: CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

(Query)

Shrimati Renu Chakravartty (Barrackpore): Sir, may I make a submission? We have given a "calling attention" notice on the detention of the Communists in Kerala but we are being told that this is being held over for some more days.

Mr. Speaker: Tomorrow a statement is being made.

12.02 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported large-scale killing of and assault on Harijans residing in Rajasthan villages bordering Pakistan by dacoits of Pakistan

Shri Buta Singh (Moga): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

> The reported large scale killing of and assault on the Harijans residing in Rajasthan villages bordering Pakistan by dacoits of Pakistan.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): According to information received from the Rajasthan Government there does not appear to be any large scale murder of Harijans on the India-Pakistan border in Rajasthan. During the period from January, 1964 to 15th February 1965, there has been one case of death by murder of an Indian national. There have also been seven cases of injuries to Indian nationals. There were gangs of dacoits committing serious crimes, such as murder, robbery, assaults, etc. and harassing the people in the area. Protests have been lodged with the Pakistan Police in individual cases. Joint operations were launched by the Rajasthan Police and the Pakistan Rangers, as a result of which all trans-border dacoit gangs, except Bahadur Singh's gang have been liquidated. Bahadur Singh's gang is still active and has been committing crimes, theft of property and cattle etc. This gang is reported to be taking shelter on the Pakistan side of the border. Steps are being taken to liquidate this gang also in collaboration with the Pakistan Police. At present the border of Rajasthan and Pakistan has been practically sealed by posting RAC (Rajasthan Armed Constabulary) and Police. Patrolling by Police has also been intensified. As a result of this the situation has improved.

श्री बूटा सिंह : मंत्री महोदय की स्टेटमेंट से पता चलता है कि एक व्यक्ति की मृत्यु हुई और कुछ आदमियों को चोटें आईं। मेरे पास हिन्दी टाइम्ज अखबार है 27 फरवरी का जिस में उन्होंने फोटो दे कर बताया है कि बहुत से हरिजन हैं जिनके खास तौर पर हाथ, पांव, नाक और कान आदि काट दिये गये हैं। मंत्री महोदय ने एक गैंग का नाम भी लिया है। उसी गैंग के बारे में अखबार ने भी लिखा है। मैं जानना चाहता हूं कि यह जो डाकू बहादुर सिंह का गैंग है जो पाकिस्तान में रह रहे हैं इसको क्या हमारी सरकार ने पाकिस्तान सरकार से अपने कब्जे में लेने के लिए कभी लिखा है?

साथ ही मैं जानना चाहता हूं कि क्या हमारी सरकार ने उस इलाके में रहने वाले लोगों के लिए कुछ हथियार या असलाह देने का भी कोई प्रबन्ध किया है हथियार देने की बात भी कभी सोची है ताकि वे अपनी हिफाजत खुद कर सकें?

Shri Hathi: As the hon. Member has said, this gang of Bahadur Singh is active and the crimes committed by this gang, such as cutting of nose, arms etc., are the cases of grievous injuries which I mentioned. The Rajasthan Police are taking steps to liquidate this gang also in collaboration with the Pakistan Government.

Shri Daji (Indore): On a point of order, Sir. At least, we must get a pointed reply to a pointed question. The operative or the pointed part of the question was whether Government would give arms to Harijans to protect themselves which the Police has failed to do. The question should be specifically replied to by the hon. Minister.

Shri Hathi: This question really relates to the Rajasthan Government because it is their area. One hon. Member had seen me a few days back informing me about this. We have taken up this matter with the Rajasthan Government. (*Interruption*).

श्री रामेश्वरानन्द (करनाल) : एक व्यवस्था का मेरा प्रश्न है—

अध्यक्ष महोदय : व्यवस्था कैसे चल पड़ी?

श्री रामेश्वरानन्द : अभी एक माननीय सदस्य ने व्यवस्था का प्रश्न उठाया है और आपने उसकी आज्ञा दे दी और यह नहीं पूछा कि किस विधि विधान के अन्तर्गत वह व्यवस्था का प्रश्न उठा रहे हैं। लेकिन अभी थोड़ी देर पहले जब मैंने एक व्यवस्था का प्रश्न उठाया था और कहा था कि असत्य उत्तर दिया जा रहा है तो आपने मुझे यह कह

[श्री रामेश्वरानन्द]

कर बिठा दिया कि किस विधि विधान के अन्तर्गत मैं उठा रहा हूँ....

अध्यक्ष महोदय : उन्होंने सिर्फ सवाल को रिपीट किया है। कोई व्यवस्था का प्रश्न उन्होंने नहीं उठाया है।

श्री रामेश्वरानन्द : उन्होने कहा है कि वह एक व्यवस्था का प्रश्न उठाना चाहते हैं। उन्होंने अंग्रेजी में उठाया है और मैंने हिन्दी में उठाया था। उनको आपने आज्ञा दे दी और मुझे नहीं दी।

अध्यक्ष महोदय : अंग्रेजी नहीं समझता हूं और हिन्दी समझता हूं इसलिए शायद ऐसा हो गया है।

श्री कपूर सिंह (लुधियाना) : पक्षपात की बात कर रहे हैं।

अध्यक्ष महोदय : मैं क्या कहूं।

श्री हुकम चन्द कछवाय (देवास) : 23 फरवरी के नवभारत टाइम्स में मोतीराम, मांगू राम, कालूराम, इन तीन व्यक्तियों के चित्र निकले हैं और इनके नाक और कान काट दिये गये हैं। हरिजनों को दुख देने का प्रमुख कारण यह है कि इन्होंने कांग्रेस को मत दे कर वहां जिताया। इसी कारण से डाकू बहादुर सिंह इनको बार बार सताता है। क्या सरकार उनको गिरफ्तार करने के लिए कोई सख्त कदम उठाने जा रही है जबकि राजस्थान सरकार कुछ नहीं करना चाहती है? क्या केन्द्रीय सरकार इस मामले को अपने हाथ में लेना चाहती है?

श्री हाथी : मैंने कहा है कि जो मेरे पास इत्तिला है वह मुझे राजस्थान सरकार से प्राप्त हुई है और राजस्थान स्टेट में जो जो घटनायें घटती हैं उनके बारे में मुझे इतनी डिटेल्ड जानकारी नहीं हो सकती हैं।

श्री यशपाल सिंह (कैराना) : ये डाकू जब भी जी चाहता है पाकिस्तान चले जाते हैं और जब जी चाहता है हिन्दुस्तान में आ कर डाके मारते हैं। क्या उस बोर्डर के ऊपर हमारा कोई गारद नहीं है या ऐसा का हो राज्य चल रहा है?

अध्यक्ष महोदय : यह तो ठीक नहीं है ठाकुर साहब।

श्री यशपाल सिंह : कोई गारद है या नहीं जो उन्हें अन्दर आने से या पाकिस्तान जाने से रोक सके।

अध्यक्ष महोदय : ठाकुर साहब को तो ऐसे शब्द का इस्तेमाल नहीं करना चाहिये।

श्री यशपाल सिंह : लफ्ज की कोई बात नहीं है। इतना बता दें कि वे अपनी मर्जी से कैसे चले जाते हैं?

श्री हाथी : डाकू जो हैं वे कहीं भी डाका मार सकते हैं और उनको पकड़ने की सरकार पूरी कोशिश कर रही है, पूरी कार्रवाई कर रही है।

Shri Narendra Singh Mahida (Anand): May I know whether the Government, either the Central Government or the State Government, has any scheme to liberalise the granting of arms licences to deserving persons in border areas to enable them to face Pakistani dacoits?

Shri Hathi: As I said, that is for the Rajasthan Government. We have taken up the matter with them.

श्री बागड़ी (हिसार) : हरिजनों के नाक कान इत्यादि डाकू काटें यह बहुत मुतजाद राय है। डाकू धनी लोगों पर डाका डालते हैं और उस वक्त किसी आदमी को मार जाते हैं। क्या गृह मंत्री इसका स्पष्टीकरण करेंगे कि हरिजनों के नाक कान आदि काटना या उनके हाथ पैर काटना क्या पैसों के लालच में किया जाता है? यह तो समाज के अन्दर जो एक कुरीति चली आई है, विषमता है, उसके आधार पर ही होता है। क्या केन्द्रीय सरकार अमन चैन की व्यवस्था जो ऊपर से

नीचे तक रही स ो रोकने के लिए कोई कार्रवाई कर रही है।

अध्यक्ष महोदय : क्या मिनिस्टर साहब समझ गये हैं। वह कोई जवान देना चाहते हैं या नहीं।

श्री हाथी : प्रश्न बहुत बड़ा है।

अध्यक्ष महोदय : माननीय सदस्य कहते हैं कि आम तौर पर नाक कान काटे जाते हैं अमीरों के लेकिन यहां पर काटे गये हैं हरिजनों के।

श्री बागड़ी : अध्यक्ष महोदय मैंने यह बात नहीं कही है।

अध्यक्ष महोदय: आप ने कहा है कि आम तौर से डाकू नाक कान काटते हैं धनवानों के।

श्री बागड़ी : अध्यक्ष महोदय मेरी बात आप नहीं समझे। मैंने कहा है कि डाकू लोग जब डाके डालते हैं तो वह धनवानों के यहां डालते हैं उन के नाक कान काटते हैं गरीबों और हरिजनों के नाक कान नहीं काटते।

अध्यक्ष महोदय : मैंने क्या कोई और बात कही थी।

श्री बागड़ी : आप ने डाकुओं के साथ मिलाया था इस बात को।

श्री हाथी : माननीय सदस्य को इस का अनुभव होगा।

श्री बागड़ी : अध्यक्ष महोदय मेरी बात का जवाब नहीं मिला।

Shri Solanki (Kaira): The hon. Minister has stated in the course of his reply that it is the responsibility of the Rajasthan Government. But the border is between India and Pakistan. So, may I know whether the Central Government have any responsibility or not?

Shri Hathi: Even in the past, as I said, the other gangs which were operating in these areas had been liquidated by the Rajasthan Government, and they are pursuing the matter.

Shri Harish Chandra Mathur (Jalore): What is the Centre's responsibility?

Mr. Speaker: Now, papers to be laid on the Table.

Shri Surendranath Dwivedy (Kendrapara): I had given notice of a motion......

Mr. Speaker: I am coming to that. Now, papers to be laid on the Table.

12.10 hrs.

PAPERS LAID ON THE TABLE

Annual Report on working of Industrial and Commercial Undertakings of Central Government for 1963-64

The Minister of Finance (Shri T. T. Krishnamachari: I beg to lay on the Table a copy of Annual Report on the working of Industrial and Commercial Undertakings of the Central Government for the year 1963-64. [*Placed in Library. See* No. LT-3945/65].

Indian Aircraft (First Amendment) Rules

The Minister of Civil Aviation (Shri Kanungo): I beg to lay on the Table a copy of the Indian Aircraft (First Amendment) Rules, 1965, published in Notification No. GSR, 129 dated the 23rd January, 1965, under section 14A of the Aircraft Act, 1934, together with an explanatory note. [*Placed in Library, see* No. LT-3946/65].

Fertiliser (Control) Sixth Amendment) Order

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): I beg to lay on the Table a copy of the Fertiliser (Control) Sixth Amendment Order, 1964, published in Notification No.